## FORM A

Public Announcement

(*Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016*)

**FOR THE ATTENTION OF THE CREDITORS OF [*Name of Corporate Debtor*]**

| Relevant Particulars | | |
| --- | --- | --- |
|  | Name of corporate debtor |  |
|  | Date of incorporation of corporate debtor |  |
|  | Authority under which corporate debtor is incorporated / registered |  |
|  | Corporate Identity Number / Limited Liability Identification Number of corporate debtor |  |
|  | Address of the registered office and principal office (if any) of corporate debtor |  |
|  | Insolvency commencement date in respect of corporate debtor |  |
|  | Estimated date of closure of insolvency resolution process |  |
|  | Name, address, email address and the registration number of the interim resolution professional |  |
|  | Last date for submission of claims |  |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the [*name of the corporate debtor*] on [*insolvency commencement date*].

The creditors of [*name of the corporate debtor*], are hereby called upon to submit a proof of their claims on or before [*insert the date falling fourteen days from the appointment of the interim resolution professional*] to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

# Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

Date and Place :